

THE HIGH COURT OF SIKKIM : GANGTOK
(Civil Extra-Ordinary Jurisdiction)

D.B.: HON'BLE MR. JUSTICE SATISH K. AGNIHOTRI, CJ.
HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

W.P. (PIL) No. 13 of 2017

Zangpo Sherpa
S/O Shri Nima Sherpa
R/O Bojoghari, Gangtok,
East Sikkim.

... Petitioner.

versus

1. The Government of Sikkim,
Through the Chief Secretary,
Secretariat, Gangtok,
East Sikkim – 737 101.
2. The Social Welfare Department,
Through Secretary,
Secretariat, Gangtok,
East Sikkim – 737 101.

... Respondents.

Petition under Article 226 of the Constitution of India

Appearance:

Mr. Zangpo Sherpa, petitioner in person.

Mr. J. B. Pradhan, Additional Advocate General with
Mr. Santosh K. Chettri and Ms. Pollin Rai, Assistant
Government Advocates for the State-Respondents.

W.P. (PIL) No. 13 of 2017
Zangpo Sherpa vs. State of Sikkim & Anr.

ORDER (ORAL)
(29.11.2017)

Satish K. Agnihotri, CJ

Mr. Zangpo Sherpa, petitioner in person, seeks permission to withdraw this petition with liberty to file appropriate petition, if so advised.

Accordingly, the petition is dismissed as withdrawn with the afore-stated liberty.

Judge
29.11.2017

Chief Justice
29.11.2017

pm/avi Internet : Yes/No.